## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-329 (ND)/2017

IN THE MATTER OF:

M/s. Khanna Lubricants

.. PETITIONER

Vs.

M/s. Gulf Petronergy (P) Ltd

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 05.9.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. Sumesh Dhawan, Advocate

For the Respondents

1.8

## ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the petitioner is directed to file the Statement of accounts reflecting the payment of transactions including all the credits given to the Corporate Debtor.

Tracking report is also required in relation to the service of application on the Corporate Debtor and notice under Section 8 of IBC, 2016 served to the Corporate Debtor. The necessary affidavit of service in this regard will be filed by the petitioner. A week's time is granted for this purpose.

Post the matter on 12.9.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.9.2017